

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Friday, July 29, 2022/Sravana 7, 1944 (Saka)

No. 186

**11.00 A.M.**

### 1. Questions

Due to interruptions, Starred Questions could not be called for oral answers. Starred Question Nos. 181-200 put down in the order paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 2071–2137, 2139–2194 and 2196–2300 would be printed in the official report for the day.

*(Due to interruptions Lok Sabha adjourned at 11.01 A.M.  
and re-assembled at 12.00 Noon)*

**12.00 Noon**

### 2. Papers laid on the Table

The Minister of State in the Ministry of Ports, Shipping and Waterways; and Minister of State in the Ministry of Tourism (Shri Shripad Yesso Naik) laid on the Table:-

(1) A copy of the Notification No. IMU/HQ/ADM/Notification/2022/01 (Hindi and English versions) published in Gazette of India dated 21<sup>st</sup> June, 2022, relating to ordinances 1 to 4 of 2022 on administrative and academic matters of Indian Maritime University under sub-section (2) of Section 47 of the Indian Maritime University Act, 2008.

(2) A copy of the Merchant Shipping (Recruitment and Placement of Seafarers) Amendment Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.319(E) in Gazette of India dated 27<sup>th</sup> April, 2022 under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958.

The Minister of State in the Ministry of Road Transport and Highways; and Minister of State in the Ministry of Civil Aviation (General (Retd.) V. K. Singh) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956 :-

- (i) S.O.1765(E) published in Gazette of India dated 11<sup>th</sup> April, 2022, regarding amendment in the published fee notification bearing Ni. S.O. 1141(E) dated 07<sup>th</sup> March, 2019 for Six-laning of Hapur bypass to Moradabad section including Hapur Bypass to Moradabad section including Hapur bypass from Km 50.000 (Design Ch. Km 50.000) to Km 148.277 (Design Ch.Km 149.867) of the National Highway No. 24 (New NH -9) on DBFOT basis.
- (ii) S.O.1767(E) published in Gazette of India dated 11<sup>th</sup> April, 2022, regarding user Fee Notification for section from design/existing chainage from km 25.00 to km 97.00 (except km 90 to km 91.4, km 93.0 to km 94.4 and km 96.5 to km 97.0. having length of 68.70 km) of NH 727 (Old NH-28 B) in the state of Bihar.
- (iii) S.O.1926(E) published in Gazette of India dated 25<sup>th</sup> April, 2022, regarding user Fee Notification for four lane from Km.42.000 to Km.179.946 of Khed Sinnar Section of National Highway No 50 (New NH-60) in the State of Maharashtra.
- (iv) S.O.1927(E) published in Gazette of India dated 25<sup>th</sup> April, 2022, regarding user Fee Notification for Nashik to Peth from design Km

11.600 to Km 65.115 (existing km 11.600 to km 65.600) of (From Nashik Municipal corporation Border –Ramshej- Umarale-Karanjali-Peth-Gujarat state border) of National Highway No. 848 in the State of Maharashtra.

- (v) S.O.2032(E) published in Gazette of India dated 2<sup>nd</sup> May, 2022, regarding amendment user Fee Notification in Published fee notification bearing number S.O. 3759 (E) dated 14<sup>th</sup>September, 2021 .
- (vi) S.O.2248(E) published in Gazette of India dated 17<sup>th</sup> May, 2022, regarding user Fee Notification for two lane with paved shoulder of Banari to Masania Kala village section from design kilometer 160.687 to design kilometer 216.334 (existing km 178.944 to km 241.553) of National Highway number 200 (New NH-49) in the State of Chhattisgarh.
- (vii) S.O.2249(E) published in Gazette of India dated 17<sup>th</sup> May, 2022, regarding user Fee Notification for two lane with paved shoulder section] on the type of vehicles specified in column (1) of Table 1 below for the use of Manjarsumbha to Chumbali Phata from design Km. 137+300 to Km. 169+472 (existing km 45+877 to km 13+689) section of NH-548D (Length – 32.172 Km) developed to two lane with paved shoulder /4 lane standards in the state of Maharashtra.
- (viii) S.O.2428(E) published in Gazette of India dated 27<sup>th</sup> May, 2022, regarding user Fee Notification for Patgaon Khopoli section from design 43.783 to 91.139 (Existing Km 44.933 to Km 92.908) of National Highway 548A in the State of Maharashtra.
- (ix) S.O.2607(E) published in Gazette of India dated 7<sup>th</sup> June, 2022, regarding user Fee Notification for four and more lane section of Ghaghra Bridge to Varanasi Section from design kilometer 240.340 to

kilometer 263.360 (existing km 232.140 to km 253.760) and from design kilometer 281.840 to kilometer 299.350 (existing km 271.140 to km 287.950) of National Highway 233 (New NH-28) in the state of Uttar Pradesh.

- (x) S.O.2611(E) published in Gazette of India dated 7<sup>th</sup> June, 2022, regarding user Fee Notification for two lane with paved shoulder of Bhuj Khavda Dharmshala section from design kilometer 65.478 to kilometer 162.209 of National Highway number 341 in the State of Gujarat.
- (xi) S.O.2648(E) published in Gazette of India dated 9<sup>th</sup> June, 2022, regarding user Fee Notification for Ranchi-Mahulua Section from design kilometer 217.300 to kilometer 233.350 (existing km 217.300 to km 233.350) of National Highway Number 33 in the State of Jharkhand.
- (xii) S.O.2760(E) published in Gazette of India dated 15<sup>th</sup> June, 2022, regarding user Fee Notification for Alwar to Nuh Section from design kilometer 92.400 to kilometer 127.350 (existing km 92.400 to km 127.350) of National Highway 248A in the State of Rajasthan.
- (xiii) S.O.2891(E) published in Gazette of India dated 23<sup>rd</sup> June, 2022, regarding user Fee Notification for four lane of Kagal-Peth Section from design Km 592.240 to Km 658.00 (existing Km 592.240 to Km 658.00) of National Highway number 48 (Old NH-4 ) in the State of Maharashtra.
- (xiv) S.O.2890(E) published in Gazette of India dated 24<sup>th</sup> June, 2022, regarding user Fee Notification for four lane of Peth-Satara Section from design Km. 658.000 to Km. 725.000 (existing Km. 658.000 to Km. 725.000) of National Highway number 48(Old NH-4) in the State of Maharashtra.

- (xv) S.O.2892(E) published in Gazette of India dated 24<sup>th</sup> June, 2022, regarding user Fee Notification for from Km 0.000 to km 227.020 (starting from 0.000 Km at Ismailabad (Gangheri) and ending at Km 227.020 at Narnaul bypass) (length 227.020 km) of National Highway No. 152D in the State of Haryana.
- (xvi) S.O.2942(E) published in Gazette of India dated 30<sup>th</sup> June, 2022, regarding user Fee Notification for Shivnagar to Ambikapur section from design 163.400 to kilometer 215.800 of National Highway number 130 in the State of Chhattisgarh.
- (xvii) S.O.2984(E) published in Gazette of India dated 30<sup>th</sup> June, 2022, regarding user Fee Notification for Vadape to Thane Section from design kilometer 539.500 to kilometer 563.00 (existing km 539.500 to km 563.00) of National Highway number 3 ( New NH 848) in the State of Maharashtra.
- (xviii) S.O.3036(E) published in Gazette of India dated 4<sup>th</sup> July, 2022, regarding user Fee Notification for four Lane of Bilaspur to Pathrapali Section from design kilometer 0.000 to kilometer 53.300 (existing kilometer 0.000 to kilometer 53.300) of National Highway number 111 (New NH-130) in the State of Chhattisgarh.
- (2) A copy each of the following notifications (Hindi and English versions) issued under Section 109 of the Motor Vehicles Act, 1988:-
- (i) S.O.2914(E) published in Gazette of India dated 23<sup>rd</sup> July, 2021 making certain amendments in Notification No. S.O.1365(E) dated 13<sup>th</sup> December, 2004.
- (ii) S.O.5419(E) published in Gazette of India dated 28<sup>th</sup> December, making certain amendments in Notification No. S.O.1365(E) dated 13<sup>th</sup> December, 2004.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following notifications (Hindi and English versions) under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988:-
- (i) The Central Motor Vehicles (16<sup>th</sup> Amendment) Rules, 2021 published in Notification No. G.S.R.525(E) in Gazette of India dated 3<sup>rd</sup> August, 2021.
  - (ii) The Rent-a-Cab (Amendment) Scheme, 2021 published in Notification No. S.O.3202(E) in Gazette of India dated 9<sup>th</sup> August, 2021.
  - (iii) The Rent a Motor Cycle (Amendment) Scheme, 2021 published in Notification No. S.O.3220(E) in Gazette of India dated 11<sup>th</sup> August, 2021.
  - (iv) The Central Motor Vehicles (17<sup>th</sup> Amendment) Rules, 2021 published in Notification No. G.S.R.575(E) in Gazette of India dated 17<sup>th</sup> August, 2021.
  - (v) The Central Motor Vehicles (20<sup>th</sup> Amendment) Rules, 2021 published in Notification No. G.S.R.594(E) in Gazette of India dated 27<sup>th</sup> August, 2021.
  - (vi) The Central Motor Vehicles (19<sup>th</sup> Amendment) Rules, 2021 published in Notification No. G.S.R.595(E) in Gazette of India dated 27<sup>th</sup> August, 2021.
  - (vii) The Central Motor Vehicles (18<sup>th</sup> Amendment) Rules, 2021 published in Notification No. G.S.R.596(E) in Gazette of India dated 27<sup>th</sup> August, 2021.
  - (viii) S.O.3627(E) published in Gazette of India dated 6<sup>th</sup> September, 2021, constituting the National Road Safety Board to perform the functions assigned to them under the Act.

- (ix) The Central Motor Vehicles (21<sup>st</sup> Amendment) Rules, 2021 published in Notification No. G.S.R.652(E) in Gazette of India dated 23<sup>rd</sup> September, 2021.
- (x) The Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules, 2021 published in Notification No. G.S.R.653(E) in Gazette of India dated 23<sup>rd</sup> September, 2021.
- (xi) The Central Motor Vehicles (22<sup>nd</sup> Amendment) Rules, 2021 published in Notification No. G.S.R.676(E) in Gazette of India dated 30<sup>th</sup> September, 2021.
- (xii) The Central Motor Vehicles (23<sup>rd</sup> Amendment) Rules, 2021 published in Notification No. G.S.R.714(E) in Gazette of India dated 4<sup>th</sup> October, 2021.
- (xiii) The Central Motor Vehicles (24<sup>th</sup> Amendment) Rules, 2021 published in Notification No. G.S.R.720(E) in Gazette of India dated 6<sup>th</sup> October, 2021.
- (xiv) The Central Motor Vehicles (25<sup>th</sup> Amendment) Rules, 2021 published in Notification No. G.S.R.728(E) in Gazette of India dated 12<sup>th</sup> October, 2021.
- (xv) The Central Motor Vehicles (26<sup>th</sup> Amendment) Rules, 2021 published in Notification No. G.S.R.800(E) in Gazette of India dated 15<sup>th</sup> November, 2021.
- (xvi) The Central Motor Vehicles (1<sup>st</sup> Amendment) Rules, 2022 published in Notification No. G.S.R.48(E) in Gazette of India dated 27<sup>th</sup> January, 2022.
- (xvii) S.O.359(E) published in Gazette of India dated 27<sup>th</sup> January, 2022, making certain amendments in Notification No. S.O.1365(E) dated 13<sup>th</sup> December, 2004.

- (xviii) The Central Motor Vehicles (2<sup>nd</sup> Amendment) Rules, 2022 published in Notification No. G.S.R.153(E) in Gazette of India dated 15<sup>th</sup> February, 2022.
- (xix) The Central Motor Vehicles (3<sup>rd</sup> Amendment) Rules, 2022 published in Notification No. G.S.R.126(E) in Gazette of India dated 24<sup>th</sup> February, 2022.
- (xx) The Central Motor Vehicles (4<sup>th</sup> Amendment) Rules, 2022 published in Notification No. G.S.R.161(E) in Gazette of India dated 25<sup>th</sup> February, 2022.
- (xxi) The Central Motor Vehicles (Motor Vehicle Accident Fund) Rules, 2022 published in Notification No. G.S.R.162(E) in Gazette of India dated 25<sup>th</sup> February, 2022.
- (xxii) The Compensation to Victims of Hit and Run Motor Accidents Scheme, 2022 published in Notification No. G.S.R.163(E) in Gazette of India dated 25<sup>th</sup> February, 2022.
- (xxiii) The Central Motor Vehicles (5<sup>th</sup> Amendment) Rules, 2022 published in Notification No. G.S.R.164(E) in Gazette of India dated 28<sup>th</sup> February, 2022.
- (xxiv) The Central Motor Vehicles (6<sup>th</sup> Amendment) Rules, 2022 published in Notification No. G.S.R.200(E) in Gazette of India dated 14<sup>th</sup> March, 2022.
- (xxv) The Central Motor Vehicles (7<sup>th</sup> Amendment) Rules, 2022 published in Notification No. G.S.R.233(E) in Gazette of India dated 31<sup>st</sup> March, 2022.
- (xxvi) The Central Motor Vehicles (8<sup>th</sup> Amendment) Rules, 2022 published in Notification No. G.S.R.272(E) in Gazette of India dated 5<sup>th</sup> April, 2022.



- (xxvii) The Motor Vehicles (Third Party Insurance Base Premium and Liability) Rules, 2022 published in Notification No. G.S.R.394(E) in Gazette of India dated 25<sup>th</sup> May, 2022.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Ministry of Civil Aviation (Height Restrictions for Safeguarding of Aircraft Operations) Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.465(E) in Gazette of India dated 22<sup>nd</sup> June, 2022 under Section 14A of the Aircraft Act, 1934, together with an explanatory note.
- (7) A copy of the National Highways Fee (Determination of Rates and Collection) Amendment Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.467 in Gazette of India dated 24<sup>th</sup> June, 2022 under sub-section (3) of Section 9 of the National Highways Act, 1956.
- (8) A copy each of the following notifications (Hindi and English versions) issued under sub-section (2) of Section 1 of the Motor Vehicles Act, 1988:-
- (i) S.O.691(E) published in Gazette of India dated 15<sup>th</sup> February, 2022, appointing the 15<sup>th</sup> day of February, 2022 as the date on which Section 44 of the Motor Vehicles (Amendment) Act, 2019 shall come into force.
  - (ii) S.O.859(E) published in Gazette of India dated 25<sup>th</sup> February, 2022, appointing the 1<sup>st</sup> day of February, 2022 as the date on which Sections, mentioned therein, of the Motor Vehicles (Amendment) Act, 2019 shall come into force.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table:-

- (1)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Joint Electricity Regulatory Commission for the UT of J&K and UT of Ladakh, Jammu, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Joint Electricity Regulatory Commission for the UT of J&K and UT of Ladakh, Jammu, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-
  - (i) The Central Electricity Regulatory Commission (Open Access in inter-State Transmission)(Fifth Amendment)) Regulations, 2018 published in Notification No. L-7/105(121)/2007-CERC in Gazette of India dated 24<sup>th</sup> May, 2022 shall come into force with effect from 01.05.2022, subject to certain conditions.
  - (ii) The Central Electricity Regulatory Commission (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022 published in Notification No. RA-14026(11)/1/2022-CERC in Gazette of India dated 24<sup>th</sup> May, 2022.
  - (iii) The Electricity (Late Payment Surcharge and Related Matters) Rules, 2022 published in Notification No. G.S.R.416(E) in Gazette of India dated 3<sup>rd</sup> June, 2022.
  - (iv) The Electricity (Rights of Consumers) Amendment Rules, 2022 published in Notification No. G.S.R.306(E) in Gazette of India dated 21<sup>st</sup> April, 2022.

- (v) The Electricity (Promoting Renewable Energy Through Green energy Open Access) Amendment Rules, 2022 published in Notification No. G.S.R.418(E) in Gazette of India dated 6<sup>th</sup> June, 2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (3) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Law and Justice (Prof. S. P. Singh Baghel) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 32 of the New Delhi International Arbitration Centre Act, 2019:-
  - (i) The New Delhi International Arbitration Centre (Terms and Conditions and the Salary and allowances payable to Chairperson and Full-time Members) Rules, 2022 published in Notification No. G.S.R.442(E) in Delhi Gazette dated 13<sup>th</sup> June, 2022.
  - (ii) The New Delhi International Arbitration Centre (Form of Annual Statement of Accounts) Rules, 2022 published in Notification No. G.S.R.464(E) in Delhi Gazette dated 21<sup>st</sup> June, 2022.
  - (iii) The New Delhi International Arbitration Centre (Number of Posts and Recruitment of Registrar, Counsel and other officers and employees) Rules, 2022 published in Notification No. G.S.R.469(E) in Delhi Gazette dated 24<sup>th</sup> June, 2022.
  - (iv) The New Delhi International Arbitration Centre (Travelling and other Allowances Payable to Part-time Members) Rules, 2022 published in Notification No. G.S.R.470(E) in Delhi Gazette dated 24<sup>th</sup> June, 2022.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 84 of the Arbitration and Conciliation Act, 1996:-

- (i) The Arbitration Council of India (Terms and Conditions and the Salary and allowances payable to Chairperson and Members) Rules, 2022 published in Notification No. G.S.R.527(E) in Delhi Gazette dated 9<sup>th</sup> July, 2022.
- (ii) The Arbitration Council of India (Qualifications, Appointment and other Terms and Conditions of the Service of Chief Executive Officer) Rules, 2022 published in Notification No. G.S.R.528(E) in Delhi Gazette dated 9<sup>th</sup> July, 2022.
- (iii) The Arbitration Council of India (Travelling and other Allowances Payable to Part-time Members) Rules, 2022 published in Notification No. G.S.R.529(E) in Delhi Gazette dated 9<sup>th</sup> July, 2022.
- (iv) The Arbitration Council of India (Number of Officers and Other Employees, their qualifications, appointment and other Terms and Conditions) Rules, 2022 published in Notification No. G.S.R.530(E) in Delhi Gazette dated 9<sup>th</sup> July, 2022.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 169 of the Representation of the People Act, 1951:-

- (i) The Registration of Electors (Amendment) Rules, 2022 published in Notification No. S.O.2802(E) in Gazette of India dated 17<sup>th</sup> June, 2022 together with a corrigendum thereto published in Notification No.S.O.2811(E) dated 18<sup>th</sup> June, 2022.
- (ii) The Conduct of Elections (Second Amendment) Rules, 2022 published in Notification No. S.O.2804(E) in Gazette of India dated 17<sup>th</sup> June, 2022.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Micro, Small and Medium Enterprises (Shri Bhanu Pratap Singh Verma) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (i) Statement regarding Review by the Government of the working of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra & Nagar Haveli Limited, Nani Daman, for the year 2020-2021.
  - (ii) Annual Report of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra & Nagar Haveli Limited, Nani Daman, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute for Rural Industrialization, Wardha, for the years 2017-2018 to 2020-2021, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Institute for Rural Industrialization, Wardha, for the years 2017-2018 to 2020-2021.
- (4) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under Section 9 of the Micro Small Medium Enterprises Development Act, 2006:-

- (i) The Micro, Small and Medium Enterprises Fund (Amendment) Rules, 2022 published in Notification No. G.S.R.389(E) in Gazette of India dated 24<sup>th</sup> May, 2022.
- (ii) The Micro, Small and Medium Enterprises Development (Furnishing of Information) (Amendment) Rules, 2022 published in Notification No. G.S.R.358(E) in Gazette of India dated 19<sup>th</sup> May, 2022.
- (iii) The Micro, Small and Medium Enterprises Development (Furnishing of Information) Rules, 2016 published in Notification No. G.S.R.750(E) in Gazette of India dated 1<sup>st</sup> August, 2016.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 24 of the Passports Act, 1967:-

- (i) The Passports (Amendment) Rules, 2016 published in Notification No. G.S.R.1170(E) in Gazette of India dated 26<sup>th</sup> December, 2016.
- (ii) The Passport (Amendment) Rules, 2016 published in Notification No. G.S.R.1171(E) in Gazette of India dated 26<sup>th</sup> December, 2016.
- (iii) The Passport (Amendment) Rules, 2017 published in Notification No. G.S.R.390(E) in Gazette of India dated 19<sup>th</sup> April, 2017.
- (iv) The Passport (Amendment) Rules, 2017 published in Notification No. G.S.R.410(E) in Gazette of India dated 26<sup>th</sup> April, 2017.
- (v) The Passports Application (Facilitation and Processing) Rules, 2017 published in Notification No. G.S.R.1063(E) in Gazette of India dated 24<sup>th</sup> August, 2017.

- (vi) The Passport (Amendment) Rules, 2017 published in Notification No. G.S.R.1150(E) in Gazette of India dated 13<sup>th</sup> September, 2017.
- (vii) The Passports (Amendment) Rules, 2017 published in Notification No. G.S.R.1215(E) in Gazette of India dated 3<sup>rd</sup> October, 2017.
- (viii) The Passports (Amendment) Rules, 2017 published in Notification No. G.S.R.1366(E) in Gazette of India dated 3<sup>rd</sup> November, 2017.
- (ix) The Passports (1<sup>st</sup> Amendment) Rules, 2018 published in Notification No. G.S.R.39(E) in Gazette of India dated 18<sup>th</sup> January, 2018.
- (x) The Passports (II<sup>nd</sup> Amendment) Rules, 2018 published in Notification No. G.S.R.339(E) in Gazette of India dated 6<sup>th</sup> April, 2018.
- (xi) The Passports (3<sup>rd</sup> Amendment) Rules, 2018 published in Notification No. G.S.R.1117(E) in Gazette of India dated 15<sup>th</sup> November, 2018.
- (xii) The Passports (Amendment) Rules, 2019 published in Notification No. G.S.R.933(E) in Gazette of India dated 18<sup>th</sup> December, 2019.
- (xiii) The Passports Application (Facilitation and Processing) (Amendment) Rules, 2020 published in Notification No. G.S.R.297(E) in Gazette of India dated 15<sup>th</sup> May, 2020.
- (xiv) The Passport (Amendment) Rules, 2020 published in Notification No. G.S.R.356(E) in Gazette of India dated 5<sup>th</sup> June, 2020.
- (xv) G.S.R.732(E) published in Gazette of India dated 17<sup>th</sup> October, 2014, exempting the passport holders whose passports got damaged or lost due to flood in the State of Jammu and Kashmir in September, 2014 from payment of Passport fees, subject to certain conditions.
- (xvi) G.S.R.195(E) published in Gazette of India dated 17<sup>th</sup> March, 2015, withdrawing the exemption granted to the citizens of India as members of the crew and tindals of sailing vessels with effect from 1<sup>st</sup> June, 2015, subject to certain conditions.

- (xvii) G.S.R.272(E) published in Gazette of India dated 3<sup>rd</sup> March, 2016, exempting the passport holders whose passports got damaged or lost due to flood in the State of Tamil Nadu in November, 2015 from payment of Passport fees, subject to certain conditions.
- (xviii) G.S.R.722(E) published in Gazette of India dated 26<sup>th</sup> July, 2016, rescinding Notification No. G.S.R.353(E) dated 26<sup>th</sup> May, 1976.
- (xix) G.S.R.723(E) published in Gazette of India dated 22<sup>nd</sup> July, 2016, delegating the power to issue passports for a period of one year at a time to persons of Indian origin residing in the Republic of Union of Myanmar holding Foreigners Registration Certificates issued by the Government of the Republic of the Union of Myanmar to Embassy of India, Yangon.
- (xx) G.S.R.435(E) published in Gazette of India dated 4<sup>th</sup> May, 2017, regarding waiver of Emergency Certificate fees during grace period announced by the Saudi Arabia Government, subject to certain conditions.
- (xxi) S.O.4966(E) published in Gazette of India dated 25<sup>th</sup> September, 2018, exempting passport fee for such passport holders whose passports got damaged or lost due to flood in the State of Kerala in August, 2018, subject to certain conditions.
- (xxii) G.S.R.756(E) published in Gazette of India dated 11<sup>th</sup> December, 2020, regarding waive off Emergency Certificate fees during the grace period announced by Government of Oman, subject to certain conditions.
- (xxiii) G.S.R.35(E) published in Gazette of India dated 20<sup>th</sup> January, 2021, regarding waive off Emergency Certificate fees during the period of



Amnesty scheme announced by the Government of Oman, subject to certain conditions.

- (xxiv) S.O.515(E) published in Gazette of India dated 8<sup>th</sup> February, 2022, exempting payment of passport fee by those passport holders whose passports have been lost or damaged due to tropical cyclone "Shaheen" in Oman, subject to certain conditions.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Housing and Urban Affairs (Shri Kaushal Kishore) laid on the Table a copy each of the following notifications (Hindi and English versions) issued under sub-section (3) of Section 1 of the Metro Railways (Construction of Works) Act, 1978:-

- (1) S.O.3217(E) published in Gazette of India dated 18<sup>th</sup> July, 2022, regarding alignment of Phase-1A of Lucknow Metro Rail Project under the Metro Railways (Constructions of Work) Act, 1978.
- (2) S.O.3218(E) published in Gazette of India dated 18<sup>th</sup> July, 2022, regarding alignment of Corridor-I and Corridor-II of Kanpur Metro Rail Project under the Metro Railways (Constructions of Work) Act, 1978.
- (3) S.O.3219(E) published in Gazette of India dated 18<sup>th</sup> July, 2022, regarding alignment of Corridor-I and Corridor-II of Agra Metro Rail Project under the Metro Railways (Constructions of Work) Act, 1978.

The Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2020-2021,

alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
  - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mountaineering and Allied Sports, Dirang, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mountaineering and Allied Sports, Dirang, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Himalayan Mountaineering Institute, Darjeeling, for the year 2020-2021.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Notification No. S.R.O.9 (Hindi and English versions) published in Gazette of India dated 23<sup>rd</sup> June, 2022, notifying that women shall be eligible for enrolment in the Indian Navy as sailors in the branches, mentioned therein, as per requirement of service and specializations as specified in the notification issued under Section 9(2) of the Navy Act, 1957.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Bhagwanth Khuba) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the HIL (India) Limited (formerly Hindustan Insecticides Limited), New Delhi, for the year 2020-2021.

(ii) Annual Report of the HIL (India) Limited (formerly Hindustan Insecticides Limited), New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Health and Family Welfare (Dr. Bharati Pravin Pawar) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Gorakhpur, for the years 2018-2019 to 2020-2021, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Gorakhpur, for the years 2018-2019 to 2020-2021.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Guwahati, for the years 2019-2020

and 2020-2021, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Guwahati, for the years 2019-2020 and 2020-2021.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bhatinda, for the year 2019-2020, along with Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bhatinda, for the year 2019-2020.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bilaspur, for the year 2019-2020, along with Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bilaspur, for the year 2019-2020.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Drugs (5<sup>th</sup> Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.502(E) in Gazette of India dated 1<sup>st</sup> July, 2022, under Section 38 of the Drugs and Cosmetics Act, 1940.
- (10) A copy each of the following Notifications (Hindi and English versions) under Section 93 of the Food Safety and Standards Act, 2006:-

- (i) The Food Safety and Standards (Vegan Foods) Regulations, 2022 published in Notification No. F. No. Stds/TF-Vegan Foods/Notif./FSSAI in Gazette of India dated 14<sup>th</sup> June, 2022.
  - (ii) The Food Safety and Standards (Alcoholic Beverages) First Amendment Regulations, 2022 published in Notification No. F. No. Std/SP-21/T(Alcohol-5) in Gazette of India dated 14<sup>th</sup> June, 2022.
- (11) A copy each of the following Notifications (Hindi and English versions) under Section 44 of the Assisted Reproductive Technology (Regulation) Act, 2021 and Section 52 of the Surrogacy (Regulation) Act, 2021:-
- (i) S.O.1907(E) published in Gazette of India dated 21<sup>st</sup> April, 2022, notifying the establishment of the National Assited Reporductive Technology and Surrogacy Registry under Department of Health Research for the purposes of the Appropriate Authority in respect of each UT at Central Government level for Assisted Reproductive Technology (Regulation) Act, 2021 and Surrogacy (Regulations) Acts, 2021.
  - (ii) S.O.2073(E) published in Gazette of India dated 4<sup>th</sup> May, 2022, notifying the Appropriate Authority in respect of each UT for the purposes of the Assisted Reproductive Technology (Regulation) Act, 2021 and Surrogacy (Regulations) Acts, 2021, consisting of the functionaries of respective UT mentioned therein.
  - (iii) S.O.2074(E) published in Gazette of India dated 4<sup>th</sup> May, 2022, notifying the UT Board in respect of each UT at Central Government level for the purposes of the Assisted Reproductive Technology (Regulation) Act, 2021 and Surrogacy (Regulations) Acts, 2021, consisting of the functionaries of respective UT mentioned therein.

- (iv) S.O.2075(E) published in Gazette of India dated 4<sup>th</sup> May, 2022, notifying the UT Board in respect of each UT with Legislature for the purposes of the Assisted Reproductive Technology (Regulation) Act, 2021 and Surrogacy (Regulations) Acts, 2021, consisting of the functionaries of respective UT mentioned therein.
  - (v) S.O.2076(E) published in Gazette of India dated 4<sup>th</sup> May, 2022, notifying composition of National Assisted Reproductive Technology and Surrogacy Board for the purposes of the Assisted Reproductive Technology (Regulation) Act, 2021 and Surrogacy (Regulations) Acts, 2021, consisting of the functionaries of respective UT mentioned therein.
- (12) A copy each of the following Notifications (Hindi and English versions) under Section 52 of the Surrogacy (Regulation) Act, 2021:-
- (i) The Surrogacy (Regulation) Removal of Difficulties Order, 2022 published in Notification No. S.O.2204(E) in Gazette of India dated 12<sup>th</sup> May, 2022.
  - (ii) S.O.2317(E) published in Gazette of India dated 19<sup>th</sup> May, 2022, regarding omission of work 'ex-officio' from Section 17 of the Surrogacy (Regulation) Act, 2021.
- (13) A copy each of the following Notifications (Hindi and English versions) under Section 58 of the National Medical Commission Act, 2019:-
- (i) The National Medical Commission (Compulsory Rotating Medical Internship) Regulations, 2021 published in Notification No. UGMEB/NMC/Rules & Regulations/2021 in Gazette of India dated 18<sup>th</sup> November, 2021.

- (ii) The National Medical Commission (Foreign Medical Graduate Licentiate) Regulations, 2021 published in Notification No. UGMEB/NMC/Rules & Regulations/2021 in Gazette of India dated 18<sup>th</sup> November, 2021.
  - (iii) The National Medical Commission (Prevention and Prohibition of Ragging in Medical Colleges and Institutions) Regulations, 2021 published in Notification No. UGMEB/NMC/Rules & Regulations/2021 in Gazette of India dated 20<sup>th</sup> November, 2021.
  - (iv) The Teachers Eligibility Qualifications in Medical Institutions Regulations, 2022 published in Notification No. F. No. NMC/MCI-23(I)/2021-MED in Gazette of India dated 22<sup>nd</sup> February, 2022.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (13) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Tribal Affairs; and Minister of State in the Ministry of Jal Shakti (Shri Bishweswar Tudu) laid on the Table:-

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Mission for Clean Ganga, New Delhi, for the year 2020-2021, together with Audit Report thereon.
  - (ii) A copy of the Review (Hindi and English versions) on the Audited Accounts of the National Mission for Clean Ganga, New Delhi, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Women and Child Development; and Minister of State in the Ministry of AYUSH (Dr. Munjapara Mahendrabhai) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Institute of Ayurveda and Homoeopathy, Shillong, for the year 2020-2021, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Institute of Ayurveda and Homoeopathy, Shillong, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Sowa Rigpa, Leh, for the year 2020-2021, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Sowa Rigpa, Leh, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

### **3. Message from Rajya Sabha**

Secretary General reported a message from Rajya Sabha that in furtherance of the motion adopted by the Rajya Sabha at its sitting held on the 28<sup>th</sup> March, 2022, for filling up of vacancies of ten members to the Committee on the Welfare of Other Backward Classes (OBCs) and of which nine members were duly elected and reported to the House on the 1<sup>st</sup> April, 2022, Rajya Sabha concurred in recommending to the Lok Sabha the election to remaining one vacancy of Rajya Sabha to the Committee on the Welfare of Other Backward Classes and Shri Ram Nath Thakur had been duly elected to the said Committee.



#### **4. Report of Study Visit of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

Shri Ajay Tamta laid on the Table the Study Visit Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes to Agatti, Kochi, Coorg and Bengaluru from 21<sup>st</sup> April, 2022 to 26<sup>th</sup> April, 2022.

#### **5. Report of Standing Committee on Industry**

Shri Bidyut Baran Mahato laid on the table the 317<sup>th</sup> Report (Hindi and English versions) on Action taken by the Government on the recommendations/ observations contained in the 309<sup>th</sup> Report of the Committee on 'Electric & Hybrid Mobility – Prospects And Challenges in Automobile Industry' pertaining to the Ministry of Heavy Industries of the Standing Committee on Industry.

**12.05 P.M.**

#### **6. Statements by Ministers**

- (1) The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid a statement (Hindi and English versions) regarding the status of implementation of the Recommendations/ Observations contained in the 315<sup>th</sup> Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Demands for Grants (2022-2023) pertaining to the Ministry of Culture.
- (2) The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Bhagwanth Khuba) laid the following statements (Hindi and English versions) regarding:-

- (i) the status of implementation of the Recommendations/Observations contained in the 9<sup>th</sup> Report of the Standing Committee on Chemicals and Fertilizers on Action Taken by the Government on the Recommendations/Observations contained in the 2<sup>nd</sup> Report of the Committee on Demands for Grants (2019-2020) pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers.
- (ii) the status of implementation of the Recommendations/Observations contained in the 13<sup>th</sup> Report of the Standing Committee on Chemicals and Fertilizers on Action Taken by the Government on the Recommendations/Observations contained in the 6<sup>th</sup> Report of the Committee on Demands for Grants (2020-2021) pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers.

## **7. Statement by Minister of State in the Ministry of Parliamentary Affairs**

The Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) laid a statement (Hindi and English versions) regarding Government Business for the week commencing the 1<sup>st</sup> August, 2022.

**12.06 P.M.****8. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Basanta Kumar Panda regarding establishment of Electric Loco Periodical Overhauling Workshop in Kalahandi parliamentary Constituency, Odisha.
- (2) Shri Narender Kumar regarding four-laning of NH-11 from Jhunjhunu to Pacheri and construction of by-pass road at Chirawa and Singhana in Rajasthan.
- (3) Shri Anurag Sharma regarding non-payment of compensation to farmers of Jhansi district, Uttar Pradesh under Pradhan Mantri Fasal Bima Yojana.
- (4) Shri Ranjeetsinha Hindurao Naik-Nimbalkar regarding establishment of 'Khelo India' Centres in Madha Parliamentary constituency, Maharashtra.
- (5) Shri C. P. Joshi regarding construction of a road connecting Pratapgarh district headquarters in Rajasthan to Jaora in Madhya Pradesh.
- (6) Shri Bhagirath Chaudhary regarding amendment of para 3.28 of Guidelines on MPLADS to include disbursement of electric tri-cycle to differently-abled persons.
- (7) Dr. Manoj Rajoria regarding Dholpur-Saramthura-Karauli-Gangapur city Railway line Project.
- (8) Shri Sanjay Bhatia regarding extension of Yamuna Expressway upto Paonta Sahib in Himachal Pradesh.
- (9) Shri Bidyut Baran Mahato regarding need to install mobile towers to strengthen internet connectivity & Telecommunication in Naxal-affected areas of Jamshedpur parliamentary constituency, Jharkhand.

- (10) Shri Ashok Kumar Yadav regarding Kosi Project in Bihar.
- (11) Shri Hibi Eden regarding Agnipath Scheme.
- (12) Shri Kuruva Gorantla Madhav regarding beneficiaries of Ujjwala Scheme.
- (13) Shri Shrirang Appa Barne regarding financial assistance for farmers affected by heavy rains.

**12.06 P.M.**

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M.,  
Monday, the 1<sup>st</sup> August, 2022.)*

**UTPAL KUMAR SINGH**  
**Secretary General**